

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 818 of 2020

IN THE MATTER OF:

Damodar Muddukrishna

...Appellant

Versus

Cygilant (India) Research & Development Pvt. Ltd.

...Respondent

Present:

**For Appellant: Mr. Mithun Shashank and Mr. M. V. Mukunda,
Advocates.**

**For Respondent: Mr. Yugank Goel, Mr. Padmaja Kaul and Ms. Vanika
Gupta, Advocates.**

ORDER
(Through Virtual Mode)

17.12.2020: Rejoinder has not been filed by the Appellant. Learned counsel for the appellant seeks and is granted extension of time by two weeks to file rejoinder.

Short written submissions, not exceeding three pages, together with compilation of relevant judgments may be filed by learned counsel for the parties within two weeks.

List the matter 'for admission (after notice)' before Court No. III on **28th January, 2021.**

[Justice Bansi Lal Bhat]
Acting Chairperson

[Justice Anant Bijay Singh]
Member (Judicial)

[V. P. Singh]
Member (Technical)

am/gc